

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.184/252/ND/18

In the matter of :  
TPS India (P) Ltd

.. PETITIONER

SECTION :  
Under Section 252

Order delivered on 26.3.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)


For the Petitioner/applicant : -  
For the Respondent/Corporate Debtor : :  
For the Intervener : Ms. Lakshmi Gurung, St. Counsel for  
Income tax Deptt.

ORDER

Learned Counsel for the Appellant is present. Ld. Assistant Registrar for the respondent ROC as well Ld. Standing Counsel for the Income tax Department are also present. Ld. Counsel for the appellant represents that in compliance to the directions dated 27.2.2018, passed by this Tribunal, a copy of the appeal along with annexure has been duly served to the Income tax Department as well as Ld. Standing Counsel appearing for IT Department and the same is acknowledged by Ld. Standing Counsel, Income tax Department. It is represented by Ld. Standing Counsel that observations of IT Department are ready and will be filed by tomorrow and a copy of the same shall be made available to the Ld. Counsel for the appellant.

In relation to ROC, a final opportunity is sought for by the Ld. Assistant Registrar for the ROC. Taking into consideration the same, a final opportunity is granted to ROC for filing its reply within 10 days from today.

List on 18.4.2018 for enquiry.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
26.3.2018